

NATIONAL COMPANY LAW TRIBUNAL

SPECIAL BENCH

(IB)-894(ND)2019

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.12.2019.**

**NAME OF THE COMPANY: Ram Niwas & Sons V/s. M/s. Palm Developers
Pvt. Ltd.**

UNDER SECTION 9 OF IBC CODE, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

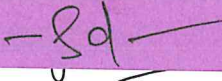
Present: Mr. Kapil Rustagi, Advocate for the Petitioner
Ms. Ananya Kuthiala, Advocate for the Respondent

ORDER

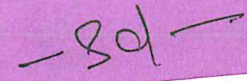
From the perusal of the record, it appears that vide order dated 04.06.2019 the main application was dismissed as withdrawn with liberty to seek its revival in case of dishonoring of any of the cheques.

We further find that there is no order for the revival of the main petition.

List the matter before the Regular Bench on 7th January, 2020.



**(L.N. Gupta)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**